

2 Ramprasad

THE SCHEDULE
(See rule 18 (I))

Return of Assests and Liabilities on first appointment:

As on 29.12.1997.

- 1. Name of the Government servant in full (in block letters) :
- 2. Service to which he belongs. :
- 3. Total length of service upto date. :
(1) In non-gaz etted rank. :
(2) In Gazetted rank. :
- 4. Present post held and place of posting. :
- 5. Total annual income from all sources during the calender year immediately proceeding the 1st day of December, 1997. :

Sh. Pune Ram

H.P. Judicial Service.

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One year and 4 months.

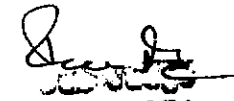
Sub Judge-cum-JMIC, Bilaspur, H.P.

Rs.40,000/- as an Advocate.

6. DECLARATION:

I hereby declare that the return enclosed namely, Forms I to V are complete, true and correct as on 29.12.97. to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub-Rule (1) of Rule 18 of the Central Civil Services (Conduct) Rules, 1964.

Date: 17.5.99.


Signature.

Note: This return shall contain particulars of all assests and liabilities of the Government servant, either in his own name or in the name of any other person.

Note:2. If a Government servant is a member of Hindu undivided family with comparcenry rights in the properties of the family either as a member, he should indicate in the return in form No. 1, the value of his share in such property where it is not possible to indicate the exact value of such share, its approximate value, suitable explanatory notes may be added whenever necessary.

FORM NO. I

Statement of immovable property on first appointment/as on the ~~29.12.97~~ 29.12.97.

(e.g. Lands, House, shops and other buildings etc)

Sr.No.	Description of property.	Precise location (Name of district division, Taluk & village in which the property is situated & also its distinctive number etc)	Area of land (in case of landed property)	Nature of land (in case of landed property & buildings.	Extent of interest.	If not in own name, state in whose name held & his/her relationship, if any, to the Govt. servant.	Date of acquisition.	How acquired (whether by purchase, mortgage, lease, inheritance, gift or otherwise) & name with details of persons from whom acquired. (address & connection of the govt. servant, if any, with the persons/persons concerned) please see note 1, below.).	Value of the property (see note -2 below).	Particulars of sanctioned or prescribed - lived authority if any.	Total annual income from the property.
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.
1.	2 Plots	1 Plotsituated at Kullu(Jawaran and rupa)Near Satsang Bhavan, Ram Sheela, Distt. Kullu, H.P. and other plot is situated at Karjan Kothi, Barsai, Teh. Manali, Distt. Kullu, H.P..	4 1/2 Biswas 6 Bishwas	Both the Plots are cultivated.	-	N.A.	In the year of 1992 and 1988 resp.	By Purchase from Chandu & Tandu s/o Dittu r/o Bradha, Kullu. Distt. Kullu, H.P. and Sh. Lal Chand s/o Budhu r/o Karjan Kothi, Teh. Manali, Distt. Kullu, H.P..	Rs.90,000/- & Rs.40,000/- Resp.	-	Nil

(Signature)
(B. Ram)


FORM NO. II.

Statement of Liquid Assets on first appointment/as on the 29.12.1997

- 1) Cash and Bank Balance exceeding 3 months emoluments.
- 2) Deposits, Loans Advanced and investments (such as shares, securities, debentures etc.)

Sr.No.	Description	Name and address of company Bank etc.	Amount, if not in own name, name and address of persons, in whose name held and his/her relationship with the Government servant.	Annual income derived.	Remarks.
1.	2.	3.	4.	5.	6.

- Nil -


(Pune Ram)
Sub Judge-cum-JMIC,
Bilaspur, H.P.

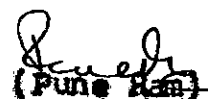
Note: 1. In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

Note: 2. The term "emoluments" means the pay and allowances received by the Government servant.

FORM NO. III.

Sr.No.	Description of items.	Statement of movable property on first price or value at the time of acquisition and/ or the total payments made upto the date of return, as the case may be, in case of articles purchased on hire purchase or instalment basis.	Appointment/as on the <u>29.12.97.</u> If not in own name and address of person in relationship with the Govt. Servant.	How acquired with approximate date of acquisition.	Remarks.
1.	2.	3.	4.	5.	6.

Nil.



 Sub Judge-cum-JMIC,
 Bilaspur, H.P.
Signature

- Notes:-** In this form information may be given regarding items like (a) Jewellery owned by him (Total value)
 (b) Silver and other precious metals and precious stones owned by him or forming part of jewellery (total Value) (c)
 (i) Motor Cars, (ii) Scooters/Motor cycles (iii) refrigerators/air conditioners (iv) radio/radiograms/television sets and any other articles, the value of which individually exceeds Rs.1000/- other than articles of daily use as such clothes, utensils, books, crokery etc. added together as lumpsum.
- Notes:2.** In clumn 5, may be indicated whether property was acquired by purchase, ineritence, gift or others.
- Note: 3.** In column 6 particulars regarding sanction obtained or report made in r-spect of various transactions.

FORM NO. IV.

**STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT/
AS ON 29.12.97**

<u>Insurance policies.</u>				<u>PROVIDENT FUNDS</u>			Total.	Remarks (If there is dispute regarding closing balance, the figures according to the Govt. servant should also be mentioned in this column).	
Sr. No.	Policy No. and date of policy.	Name of Insurance company.	Sum insured/ date of maturity.	Amount of annual premium.	Type of provident Funds/ G.P.F./ G.P.F. Account No.	closing balance as last reported by the Audit/ Accounts officer alongwith date of such balance.			Contributions made subsequently.
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
-	-	-	-	NIL.	-	-	-	-	-



 (Pune Ram)
 Sub Judge-cum-JMIC,
 Bilaspur, H.P.

FORM NO.V.

Statement of debts and other liabilities on first appointment/as on the 29.12.1997

Sr.No.	Amount.	Name and address of creditor.	Date of incurring liability. Detail of transaction.	Remarks
1.	2.	3.	4.	6.

- Nil -


 (Purne Ram)
 Sub Judge-cum-JMIC,
 Bilaspur, H. P.

Signature.

Date: _____

Note: 1. Individual items of loans not exceeding three months emoluments of Rs. 1000/- whichever is less need not be included.

Note: 1. In column 6 information regarding permission, if any obtained from or report made to the competent authority may also be given.

Note: 3. The term "emoluments" means pay and allowances received by the government servant.

Note: 4. The statement should also include various loan and advances available to Govt. servants like advance for purchase of conveyance, house building advance etc. (other than advances of pay and travelling allowance) advances from the G.P. Fund and loans on life Insurance policies and fixed deposited.